

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

115. I.A. 198/2021

I.A. 56/2024

I.A. 1314/2024

In

C.P. (IB)/27(MB)2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **29.04.2024**

NAME OF THE PARTIES: Bank of India

VS

Housing Development and Infrastructure Limited

Appearance

For RP : Adv. Shadab Jan a/w. Adv. Shivam Bhagwati

For Applicant : Adv. Ankit Lohia a/w. Adv. Pooja Batra i/b Ashish

Survavanshi in IA 1314/2024, Adv. Simran Singh in IA
198/2023, Adv. Shruti Singhi i/b. Menon & Mendave in
IA 56/2024

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 198/2021

Ld. Counsel for the respondent/RP seeks time to file Reply. Let the same be done within two weeks after serving copy to the other side. List on **21.06.2024**.

I.A. 56/2024

At the request of the applicant, list on **21.06.2024**.

I.A. 1314/2024

Issue Notice returnable on **26.06.2024**.

Registry is directed to make available the copy of the notice, postal receipt and track report/ acknowledgement before the next date of hearing.

The applicant is also directed to serve the notice on the Respondent, along with the copy of application (if not already served) and shall file service affidavit along with copy of notice, postal receipt, track report, email etc. well in advance so that the same is defect free and reflected on DMS before the next date of hearing.

Reply be filed within 2 weeks from the date of receipt of the notice.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)